

ITEM NO.27 Court 8 (Video Conferencing) SECTION XIV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 23367/2020

(Arising out of impugned final judgment and order dated 20-10-2020 in WPC No. 3037/2020 passed by the High Court Of Delhi At New Delhi)

NATIONAL FORUM ON PRISON REFORMS Petitioner(s)

VERSUS

GOVERNMENT OF NCT OF DELHI & ORS. Respondent(s)

(with applns. for exemption from filing affidavit, exemption from filing C/C of the impugned judgment, permission to file lengthy list of dates, permission to file petition)

Date : 29-10-2020 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO
HON'BLE MR. JUSTICE HEMANT GUPTA
HON'BLE MR. JUSTICE AJAY RASTOGI

For Petitioner(s) Mr. Colin Gonsalves, Sr. Adv.
Mr. Ajay Verma, Adv
Ms. Ritu Kumar, Adv.
Ms. Harini Raghupathy, Adv.
Ms. Ankita Wilson, Adv.
Mr. Satya Mitra, AOR

For Respondent(s) Mr. Chirag M. Shroff, AOR

UPON hearing the counsel the Court made the following
O R D E R

Permission to file special leave petition
is granted.

Issue notice returnable on 26.11.2020.

Learned counsel for the petitioner is
permitted to serve the respondents and the Central

Agency by e-mail.

In the meanwhile, there shall be stay of directions (i), (ii) and (iv) given in para 7 of the impugned order dated 20.10.2020 passed by the High Court.

(Geeta Ahuja)
Court Master

(Anand Prakash)
Court Master